

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2886/2002

(2)

Friday, this the 15th day of November, 2002

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

K.C. Yadav
s/o Late Shri S.P. Yadav
r/o 502 NPTI Complex, Sector 33
Faridabad - 121 003 (Haryana)

...Applicant
(By Advocate: Mrs. Harvinder Oberoi for Shri Vikas
Dutta)

Versus

1. Union of India through
Secretary (Power)
Ministry of Power
Sharam Shakti Bhawan
Rafi Marg, New Delhi-1
2. Director General
National Power Training Institute
Sector 33, Faridabad - 121 003
3. Principal Director
National Power Training Institute (NR)
Badarpur, New Delhi
4. Shri J.S.S.Rao
Director
National Power Training Institute
Sector 33, Faridabad - 121 003
5. Secretary
Dept. of Personnel & Training
North Block, Central Secretariat
New Delhi-1

...Respondents

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

During the course of submissions, learned proxy counsel for applicant has drawn our attention to Office Memorandum No.35034/7/97-Estt.(D) dated 8.2.2002 to contend that the selection, if any, had to be conducted in accordance with the present directions given by the Ministry of Personnel, Public Grievances and Pensions, Deptt. of Personnel and Training, referred to above.

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2. However, it is not in dispute that the applicant has preferred an appeal, a copy of which is Annexure A-14. On our query, we were informed that the aforesaid appeal is still pending and no decision in this regard has been taken.

3. Taking stock of these facts, when the appeal is pending, we need not dwell into the arena of merits of the matter. The present OA is accordingly disposed of with a direction that the appeal of the applicant may be decided in accordance with law preferably within a period of four months from the date of receipt of a certified copy of the present order. The concerned authority may also take into consideration all the relevant facts and circumstances, including the Office Memorandum No.35034/7/97-Estt.(D) dated 8.2.2002.

4. Subject to aforesaid, OA is disposed of.



(A.P. Nagrath)
Member (A)



(V.S. Aggarwal)
Chairman

/sunil/